

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.201
C.A.(CAA)/25(AHM)2024

Proceedings under Section 230 to 232

IN THE MATTER OF:

Suzlon Global Services Ltd
Suzlon Energy Limited

.....Applicant

.....Respondent

Order delivered on: 04/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Swati Soparkar, Advocate
For the Respondent :

ORDER
(Hybrid Mode)

Learned Counsel for the applicant submits that in the compliance of the clarification as sought by this Tribunal vide order dated 25.06.2024 an additional affidavit has been filed on 01.07.2024 through online and physical copy also. However, the physical copy is not available on the file.

After making brief submission, learned Counsel for the applicant seeks adjournment in the matter.

Re-list on 22.08.2024.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)